

**High Court of Madhya Pradesh, Jabalpur**  
**Bench at Indore**

**Miscellaneous Criminal Case No.50299/2018**

(Kailash s/o Dharam Singh

Versus

The State of Madhya Pradesh)

**Indore, Dated 18.12.2018**

Shri Ashish Gupta, learned counsel for the applicant.

Shri Vishal Sanothiya, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This first application under Section 438 of Criminal Procedure Code, 1973 for grant of anticipatory bail has been filed by the applicant, who is apprehending his arrest in connection with Crime No.232/2018 registered at Police Station Palsood, District Barwani (MP) for offence punishable under Section 34 (2) of the Madhya Pradesh Excise Act, 1915.

After arguing at length on the merits of the matter, learned counsel for the applicant seeks permission of this Court for withdrawal of the anticipatory bail application with liberty to surrender before the trial Court and file an appropriate application for grant of regular bail before the trial Court.

Prayer allowed.

With the aforesaid liberty, Miscellaneous Criminal Case No.50299/2018 is dismissed as withdrawn.

**(S.K. Awasthi)**  
**Judge**